

(16)

NATIONAL COMPANY LAW TRIBUNAL
DIVISION BENCH
CHENNAI

**ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI
NATIONAL COMPANY LAW TRIBUNAL, HELD ON 25/10/2017 AT 10.30 AM**

**PRESENT: SHRI Ch. MOHD SHARIEF TARIQ, MEMBER-JUDICIAL
SHRI S. VIJAYARAGHAVAN, MEMBER-TECHNICAL**

APPLICATION NUMBER :

PETITION NUMBER : TP(HC)/CAA/39 & 40/2017

NAME OF THE TRANSFEROR : PLINTRON GLOBAL TECHNOLOGY SOLUTIONS
PVT LTD

NAME OF THE TRANSFERRE : PLINTRON MOBILITY SOLUTIONS PVT LTD

UNDER SECTION : 230 OF COMPANIES ACT 2016

S.No. NAME (IN CAPITAL)	DESIGNATION	SIGNATURE
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REPRESENTATION BY WHOM

Mr. Pawan Jabbakh
Abishek Raman
(9686603576)

Counsel for the
Petitioners

Abishek Raman

ORDER

Counsel for the Applicant present. Representative of the Official Liquidator also present. The reports of R.D. and O.L. have been placed on record. The R.D. under para '7' of his report submitted that the Transferor Company has obtained the consent from the unsecured creditors to the extent of 81.6% of the total value of the credit. The Applicant is directed to make it 90% by obtaining the consent affidavits from rest of the unsecured creditors in relation to the Transferor Company. The representative for the Official Liquidator requested for fixation of the fee of the Chartered Accountant. The same is fixed as Rs.50,000/- and the Applicant is directed to pay it to the Office of the Official Liquidator within two weeks. Matter is fixed for final hearing. Put up on 03.11.2017 at 10.30 A.M.

-Sd/-
MEMBER (TECHNICAL)
ghk

-Sd/-
MEMBER (JUDICIAL)